

6. To undertake formulation, organisation and control of multi-state handloom production and processing projects.
7. To act as channel for routing Central Government funds, loans and grants to State Handloom Corporations, Cooperative Societies and other bodies or persons engaged in the promotion and development of handloom industry.

**Transfer of J.M.G. Scale-I Officers
Back to Delhi**

4828. **SHRI GANGA RAM :**

SHRI KESHAORAO PARDHI:

Will the Minister of FINANCE be pleased to state :

(a) whether all the J.M.G. Scale-I officers of 1982 batch, who were transferred out of Delhi, have since been transferred back to Delhi ;

(b) if so, whether those J.M.G. Scale-I officers transferred to Rajasthan region have not been relieved of their charge in their respective places of duty including those posted in Shri-Ganganagar District/Hanuman Garh ; and

(c) if so, the reasons, for not relieving them to join duty in Delhi and when they will be relieved of their charge in Rajasthan Region to report for duty in Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) State Bank of India has reported that transfer orders transferring them back to Delhi have been issued to all the JMG Scale-I Officers of '1982 batch' who had been transferred out of Delhi.

(b) and (c) The Bank has stated that 107 employees from Delhi were placed at the disposal of Jaipur Module in 1982 consequent upon their promotion for deployment in Rajasthan Branches.

Out of these 107 Officers, 70 Officers have already been relieved for reporting back to Delhi. The Bank has reported that it has made arrangements for the early relief of the remaining 37 Officers also.

**Opening of Bank Accounts in India
by Indian Nationals Abroad**

4829. **SHRI AMAR ROY PRADHAN :** Will the Minister of FINANCE be pleased to state :

(a) whether some Indian nationals have opened the bank accounts in Switzerland ; and

(b) if so, the details of the Indians who have opened their bank accounts in Switzerland and other countries and the steps Government propose to take to ask the Indian nationals to open their bank accounts in India instead of abroad ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Reserve Bank of India have not granted any permission to Indian nationals to open bank accounts in Switzerland.

(b) Does not arise.

Collection of Funds by Chit Fund

4830. **DR. SUDHIR ROY :** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that countless chit fund organisations are still collecting huge sum from the public and duping them; and (b) if so, The measure contemplated to be taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) ; (a) and (b). The Reserve Bank of India (RBI) have been receiving complaints against the activities of some chit fund companies. However, the directions issued by the RBI to Miscellaneous Non-Banking Companies are not applicable to the Chit Fund Companies.

With a view to regulating the activities of the chit fund companies and matters connected therewith, the Chit Funds Act, 1982 (Central Act 40 of 1982) has been enacted. The State Governments are required to frame rules to give effect to the provisions of this Act. So far, State Governments of Himachal Pradesh, Karnataka, Sikkim, Tamilnadu and West Bengal and the Union Territories of Andaman and Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Lakshadweep have framed rules to give effect to the provisions of the Act in their respective States/Union Territories. The matter is being pursued by RBI with other States/Union Territories. It is expected that the Act when enforced in all the States, would be conducive to the conduct of conventional chit funds on sound lines and minimise malpractices by organisers.

Break up income tax deducted at source, Advance Tax, Self assessment and regular assessment

4831. SHRI K. RAMAMURTHY : Will the Minister of FINANCE be pleased to state :

(a) the break-up of income tax deducted at source advance tax, self-assessment and regular assessment during 1983-84 and 1984-85;

(b) the total amount of income tax arrears against pending assessments collected during the year and the number of fresh assessments completed during the said years;

(c) the estimates of revenue from income tax during these years and the

reasons for variation in actuals during the said period; and

(d) the amount of arrears during the said period from those with the taxable limit of above Rs. 50,000 and from Hindu undivided families firms, companies and others ?

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The requisite information is given in statements-I below.

(b) Normally there are no arrears against pending assessments as demands are raised only on completion of assessments. The question of furnishing the figure of arrears of Income tax against pending assessments, therefore, would not arise.

By "Fresh assessments" the Hon'ble Member presumably mean current assessments. The total number of current assessments completed during 1983-84 was 23,47,000. For the year 1984-85 the figures of current assessments completed is not available. However, the total number of assessments completed during 1984-85 was 53.70 lakhs.

(c) The requisite information is given in statement-II attached below.

(d) The information relating to amount of arrears outstanding from those with the taxable limit of above Rs. 50,000 is not available. However, information relating to the demand outstanding in cases where the amount of arrears exceeded Rs. 10 lakhs is available and the same is given in statement-III attached below.

Statement-I

(In Crores of Rupees)

	1983-84	1984-85
1. Tax Deducted at source	1053.70	1100.26
2. Advance-tax	2861.29	2607.81
3. Self assessment	275.77	270.10
4. Regular assessment	289.16	302.84